



# THE ASSAM GAZETTE

অসাধাৰণ

EXTRAORDINARY

প্ৰাপ্ত কৰ্তৃত্বৰ দ্বাৰা প্ৰকাশিত

PUBLISHED BY THE AUTHORITY

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নং 332 দিশপুৰ, মঙ্গলবাৰ, 11 আগষ্ট, 2020, 20 শাওণ, 1942 (শক)  
No. 332 Dispur, Tuesday, 11th August, 2020, 20th Sravana, 1942 (S. E.)

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GOVERNMENT OF ASSAM  
ORDERS BY THE GOVERNOR  
LEGISLATIVE DEPARTMENT : : : LEGISLATIVE BRANCH

## NOTIFICATION

The 11th August, 2020

No. LGL.159/2017/16.- The following Ordinance which was promulgated by the Governor on 4th August, 2020 is hereby published for general information.

ASSAM ORDINANCE NO. VIII OF 2020  
THE INDUSTRIAL DISPUTES (ASSAM AMENDMENT)  
ORDINANCE, 2020

## AN ORDINANCE

further to amend the Industrial Disputes Act, 1947, in its application to the State of Assam.

Preamble

Whereas the Legislative Assembly of the State of Assam is not in session and the Governor of Assam is satisfied that circumstances exist which render it necessary for him to take immediate action for amending the Industrial Disputes Act, 1947, hereinafter referred to as the principal Act, in its application to the State of Assam ;

Central Act No.  
14 of 1947

Now, therefore, in exercise of the powers conferred under clause (1) of Article 213 of the Constitution of India, the Governor of Assam is hereby pleased to promulgate in the Seventy-first Year of the Republic of India, the following Ordinance, namely :-

Short title,  
extent and  
commencement

1. (1) This Ordinance may be called the Industrial Disputes (Assam Amendment) Ordinance, 2020.
- (2) It extends to the whole of Assam.
- (3) It shall come into force at once.

Insertion of new  
section 36C

2. In the principal Act, after section 36B, the following new section 36C shall be inserted, namely :-

“36C. **Power to exempt new Industries.**- Where the State Government is satisfied in relation to any new industrial establishment or new undertaking or class of new industrial establishments or new undertakings *excluding tea industry and activities related to tea processing and manufacturing* that it is necessary in the public interest to do so, it may, by notification in the Official Gazette, exempt, conditionally or unconditionally, any such new establishment or new undertaking or class of new establishments or new undertakings *excluding tea industry and activities related to tea processing and manufacturing* from all or any of the provisions of this Act for a period of one thousand days from the date of establishment of such new industrial establishment or new undertaking or class of new establishments or new undertakings, as the case may be.

**Explanation** :- For the purposes of this section, the expression “new industrial establishment or new undertaking or class of new industrial establishments or new undertakings” means such industrial establishment or undertaking or class of industrial establishments or undertakings *excluding tea industry and activities related to tea processing and manufacturing* which are established within a period of one thousand days after the commencement of the Industrial Disputes (Assam Amendment) Ordinance, 2020.”

**PROF. JAGDISH MUKHI,**

Governor of Assam.

**S. M. BUZAR BARUAH,**

Commissioner & Secretary to the Govt. of Assam,  
Legislative Department, Dispur.